

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत फरवरी मास में उन्होंने सार्वजनिक सभाओं में यह कहा था कि राज्य विधान सभाओं के निर्वाचन पूर्ण हो जाने के पश्चात् कई महत्वपूर्ण उद्योगों का राष्ट्रीयकरण किया जायेगा ; और

(ख) यदि हां, तो उन उद्योगों का व्यौरा क्या है और इस सम्बन्ध में की जाने वाली प्रस्तावित कार्यवाही की रूपरेखा क्या है?

†[NATIONALIZATION OF INDUSTRIES

405. SHRI N. K. SHEJWALKAR :  
SHRI PREM MANOHAR :  
SHRI LAL K ADVANI :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that he had stated in the public meetings in February last that a number of important industries would be nationalised after the elections to the legislatures were completed ; and

(b) if so, the details of those industries and the outlines of the proposed action to be taken in this regard ?]

वित्त मंत्री श्री य० ब० चव्हाण) : (क) और (ख) मैंने फरवरी में सार्वजनिक सभाओं में अपने कुछ भाषणों के दौरान (दल के) समाजवादी कार्यक्रम के आशयों को स्पष्ट करने हुए यह कहा था कि समाजवाद की ओर बढ़ने के लिए साधनों को जोरदार ढंग से जुटाने, अधिक उत्पादन करने तथा समान वितरण करने की आवश्यकता को देखते हुए ऐसा हो सकता है कि आने वाले वर्षों में उपाय के रूप में, रोगी मित्तों को अपने हाथ में लेना और कुछ मुख्य उद्योगों को सरकारी नियन्त्रण के अन्तर्गत लेना पड़ जाए। सामान्य बीमा, कोक और खनिज उद्योग का प्रबन्ध पहले ही हाथ में लिया जा चुका है, सरकार ने हाल ही में भारतीय ताँबा

निगम (इण्डियन कापर कारपोरेशन) को जो देश में ताँबे का उत्पादन करने वाली एक मात्र संस्था है, भी अपने हाथ में ले लिया है।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a and (b) In some of my speeches in public meetings in February, while explaining the implications of the socialist programme, (of the Party), I had stated that given the need for intensive mobilisation of resources, greater production and equitable distribution as a means of progressing towards socialism, it might become necessary to take over sick mills and bring under State control some of the key industries in coming years. The management of general insurance and of coke and mining industry had already been taken over. The Government have also recently assumed the management of the Indian Copper Corporation, the only producer of copper in the country ]

COLLECTIONS AND ARREARS OF  
INCOME TAX

406. SHRI SUNDAR SINGH  
BHANDARI :  
SHRI D. K. PATEL :

Will the Minister of FINANCE be pleased to state the amount of (i) realisation of income-tax ; (ii) income-tax arrears ; and (iii) estimated income-tax-realisation costs during each of the last three years in respect of (A) the lowest income slab and (B) the highest income-slab ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : The requisite particulars in respect of (A) the lowest income slab and (B) the highest income-slab are not available. However, the particulars of net collections of income-tax and corporation tax, the net income-tax arrears and the total expenditure incurred in the collection of all the direct taxes during financial years 1968-69, 1969-70 and 1970-71 are as under :

(In crores of rupees)

	1958-69	1969-70	1970-71
Net collection of income-tax and corporation tax.	678.24	801.84	839.64
Net income-tax arrears at the end of the year.	435.49	507.91	499.68
Expenditure on collections.	13.67	16.16	19.44

APPOINTMENT OF THE SIXTH FINANCE COMMISSION

407. SHRI SITARAM JAIPURIA :  
SHRI THILLAI VILLALAN :

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to appoint the Sixth Finance Commission; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) (a) : Yes, Sir

(b) The details regarding composition and terms of reference of the Commission are under consideration and an announcement will be made as soon as a decision is taken on these matters.

DISCRIMINATION BETWEEN DECEASED AND RETIRED ARMED FORCES OFFICERS

408. CHAUDHARY A. MOHAMMAD: Will the Minister of DEFENCE be pleased to refer to the reply to Unstarred Question No. 640 given in the Rajya Sabha on the 6th August, 1970 and state:

(a) the reasons for making discrimination between the deceased Armed Forces Officers and Personnel who retired on pension before 1st January 1964, in the matter of granting family pension; and

(b) whether, in view of the fact that destitute widows of such deceased Armed Forces personnel are experiencing a lot of mental and financial hardship on the death of their husbands as (1) their pensions are

stopped, (2) family pensions are also not available to them and (3) the widows become too old to earn their living, Government propose to grant family pension to the widows of Armed Forces Personnel as admissible in the case of Armed Forces Officers irrespective of the age at which their husbands may die?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) In accordance with the normal policy of Government, measures involving progressive financial concessions are not normally given retrospective effect. However, under the Scheme effective from 1.1.1964, ordinary family pension is made admissible to the widows of officers and personnel below officer rank, till death or discharge.

(b) The age restriction is not applicable for the grant of ordinary family pension. Special family pension, which is granted when the death of an individual is either attributable to or aggravated by service factors, is not admissible if the death of the ex-serviceman occurs after 60 years of age. This rule is applicable both to officers and to personnel below officer rank, irrespective of whether they retired before or after 1st January, 1964.

DAILY WAGES OF APPROVED TOURIST GUIDES

409. SHRI N. K. SHEJWALKAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to revise the daily wages of the approved tourist guides with a view to matching their wages with the rising cost of livings?